## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-408(ND)/2017

IN THE MATTER OF:

Shumanto Gupta

Vs.

Ablaze Info Solutions Pvt. Ltd. & Ors.

Applicant/petitioner

Respondents

Order under Section 245 of the Companies Act

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Mr. Manish Paliwal

For the Corporate Legal Partner:

Mr. Ashok Kumar Sharma

## ORDER

:

Learned Counsel for the petitioner states that one of the Directors of the Company is in jail and it is not possible to serve the respondent in the ordinary course. Let the respondent be served by way of substituted service in accordance with the provisions of Rule 138 of the NCLT Rules, 2016.

Let steps be taken to serve the respondent accordingly.

List for 15th February, 2018.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

> (DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017